

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 29th day of November, 2004.

Original Application No. 1422 of 2004.

Hon'ble Mr. S.C. Chabe, Member- A.

Hans Raj S/o Sri Meghu Ram a/a 43 years,  
R/o Mohalla- Golaghat, Post,Chetnath, Distt. Ghazipur.

.....Applicant

Counsel for the applicant :- Sri R.S. Ram

V E R S U S

1. Union of India through the Secretary,  
M/o Finance and Revenue, New Delhi.
2. The Manager, Government Opium & Alkaloid Works,  
Ghazipur.
3. The General Manager, Government Opium and Alkaloid  
works, Ghazipur.

.....Respondents

Counsel for the respondents :- Sri Saumitra Singh

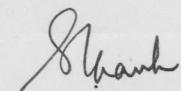
O R D E R

The applicant, who was posted as worker cum Sweeper in Government Opium & Alkaloid Factory, Ghazipur, was as a result of departmental proceedings compulsorily retired from service w.e.f 27.02.1988. Thereafter the appeal filed by the applicant was dismissed by the Appellate Authority. On moving this Tribunal through O.A No. 423/1990, this Tribunal vide order dated 05.12.1991 quashed the orders dt. 27.02.1988 and 25.05.1988 and directed the disciplinary authority to conduct the departmental proceeding after giving a copy of the enquiry report to the applicant. On 14.08.1992 the disciplinary authority again awarded the punishment of compulsory retirement from service. The applicant was in the month of January 1993 given show cause

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notice for payment of 50% salary from 27.02.1988 to 13.08.92. On 22.02.1993 the disciplinary authority passed the order for payment of 50% salary from 27.02.1988 to 13.08.1992. The appeal filed against the order dated 22.02.1993 was rejected by the Appellate Authority and the O.A filed against the orders dt. 22.02.1993 and 11.05.1994 was rejected by the Tribunal. The applicant gave representation to the authorities for payment of post retiral benefits but no action was taken thereon.

2. After hearing counsel for parties it seems that the interest of justice will be met if the respondents give due consideration to the representation of the applicant. Accordingly the applicant is directed to submit a detailed representation to the General Manager, Government Opium and Alkaloid Works, Ghazipur (Respondent No. 3) within a period of 15 days from the date of receipt of a copy of this order. The respondent No. 3 is further directed to consider and decide the representation of the applicant within a period of three months from the date a copy of representation is filed. No costs.



Member- A.

/Anand/